decision has been arrived at about the next session of the Asian-African Conference. Neither the date nor the venue has been fixed.

(c) There is no permanent c m-mittee

BETTERMENT LEVY AND WATER TAXES CONSEQUENT ON OPENING OF DURGAPUR BARRAGE

61 SHRI M VALIULLA: Will the Minister for "RIGATION AND POWER be pleased to state whether any betterment levv and water 'axes are being collected for supply of Dankdar Valley Corporation water after the Durgapur barrage has been opened?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J S LAND). Betterment levy and waterates will not be collected by the Government of West Bengal during this year since that Government will not be utilizing the D.V.C. water this season

INTERNATIONAL TEA AGREEMENT

62 SHRI M VALIULLA Will the Minister for COMMERCE AND INDUSTRY be pleased to state whe her any initiative has been taken by the International Tea Committee for a fresh international agreement?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T T KRISH-NAMACHARI) Yes, SIR

FINANCIAL ASSISTANCE TO RUBBER GROWERS

63 SHRI M. VALIULLA. Will the Minister for Commerce and Industry be pleased to refer to the reply given in the House to my Unstarred Question No 260 on the 12th September 1955 and state the extent of financial assistance proposed to be given to rubber growers in India next year?

THE MINISTER FOR COMMERCE | AND INDUSTRY (SHRI T T. KRISHN 1-1

MACHARI) A sum of Rs 11,30,000 has been provided for this purpose in the Budget Estimates of the Rubber Board for 1956-57.

PETITIONS ON THE HINDU SUCCESSION BILL, 1954

SECRETARY. Sir, I have to report to the House that nine petitions relating to the Hindu Succession Bill 1954, pending before this House have been received by me.

PANDIT S S N TANKHA (Uttar Pradesh): Are they being circulated?

MR CHAIRMAN: They have been referred to the Petitions Committee That is the usual procedure Mr Prasadarao.

THE HINDU SUCCESSION BILL, 1954—continued.

Clause 6—Devolution of interest in coparcenary property.

Shri N D M PARASADARAO (Andhra). Sir, I was dealing previously with equality of sexes. Our Constitution has guaranteed equality between sexes. Article 15 of our Constitution says that no discrimination will be made only on grounds of sex. But in our life we see that still this discrimination is going on, equality recognised by law is not the equality in life Therefore, we have to make that equality real which is to be exercised by the woman

Sir, unless women are drawn into the field of economic production this equality cannot be there. Unless they are rescued from their household drudgery we cannot establish this equality between sexes. Therefore, the first step to be taken is giving them equal opportunities not only in jobs but also in succession to property. Sir, the several women that we find in leading positions today are a very very small fragment, a micros-